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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

IA 227/2017 In C.P. No. 11/73(4)/NCLT/AHM/2017

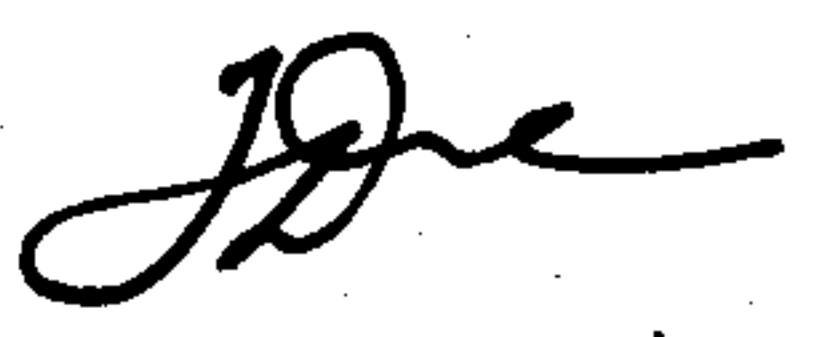

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 10.08.2017**

Name of the Company: Abhay Chafekar & Ors.
V/s.
Neesa Leisure Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Jaimin R. Dave	Advocate	Applicant	
2.	Ravish Bhatt	Adv	opponent	

ORDER

Learned Advocate Mr. Jaimin Dave present for Applicant. Learned Advocate Mr. Ravish Bhatt present for Respondent.

Heard arguments of both sides in IA 227/2017.

This application is filed by the depositors seeking advancement of CP 11/2016 filed by Neesa Leisure Ltd on the ground that the petitions filed by the depositors stand posted to 16.08.2017.


Both sides counsel consented for hearing of petitions filed by depositors and Company together on 28.08.2017.

In meanwhile depositors shall file their reply, if any, in CP 11/2016 and the company shall file rejoinder, if any, after filing reply.

In view of this order CP 11/2016 is advanced to 28.08.2017 from 13.09.2017.

Counsel appearing for the Applicant herein shall inform the counsel for other depositors regarding this order.

Application is disposed of accordingly.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 10th day of August, 2017.